

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 109**  
**(IB)-687(PB)/2020**

**IN THE MATTER OF:**

Allahabad Bank

.... Applicant/petitioner

v.

Mahamaya Exports Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 07.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Vinayak Trivedi, Adv. for Allahabad bank

**ORDER**

For the Corporate Debtor side is not aware of the hearing date, list the matter on **05.01.2021** with a direction to the Petitioner side to intimate the next date of hearing so as to enable the Corporate Debtor side to file their reply/written submission (preferably in not more than two pages) by supplying copy of the same to the Petitioner two days before next date of hearing.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**